

No.7

FRIDAY, 26 MARCH 2021

11 30 AM

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1. **QUESTIONS**

(1) **STARRED QUESTIONS**

(a) **Questions Answered:-**

Starred Questions at Sl. No. 1C listed for the day was orally answered.

(Pandemonium in the House. The House was adjourned at 12 01 PM and resumed its sittings at 12.11 PM. Pandemonium in the House continued. The House was again adjourned at 12 13 PM and resumed its sittings at 12 30 PM.)

(b) **Replies laid:-**

Replies to the rest of the Starred Questions were laid on the Table.

(c) **Reply Postponed:-**

Reply to Starred Question No. 1B was postponed to the next Session.

(2) **UNSTARRED QUESTIONS**

(a) **Reply Postponed:-**

Reply to Unstarred Question No. 53 was postponed to next session.

(b) **Replies laid:-**

Replies to the rest of the Unstarred Questions were laid on the Table.

12 30 PM

2. **ZERO HOUR MENTIONS:**

(1) **SHRI ROHAN KHAUNTE, MLA**, made a mention about “fear and anxiety in the minds of government employees due to the pending payment of Dearness allowances (DA) which has been withheld and not paid for last one year to approximately 60,000 Government employees and persons employees in aided institutions. The same needs to be paid along with the arrears of increased DA. Due to the rising inflation of

essential commodities in the State, the Government servants are finding it difficult to ramp up with the increasing market prices, thereby leaving them financially drained. In addition, there is an urgent need to restart the HBA Scheme which was withdrawn due to COVID 19 crisis at least to persons who have already availed the loan. The State Government has made it amply clear that they are financially stable and therefore they should immediately clear the DA, pending arrears and also restart the HBA Scheme benefits atleast to all those who have availed the scheme. The steps Government proposes to take in this regard.”

DR. PRAMOD SAWANT, Chief Minister replied to the mention.

(2) **SHRI ALEIXO. R. LOURENCO, MLA**, made a mention about “fear and anxiety in the minds of Comunidade members in South Goa over non-disbursement of their dividends and Zonn for last four years, thereby causing harassment and grave inconvenience particularly to senior citizens, widows, charitable and religious institutions who are dependent on this income. The Steps the Government will take to disburse the dividends and ensure that such delays do not occur in future.”

SMT. JENNIFER MONSERRATE, Minister for Revenue replied to the mention.

(3) **SHRI VIJAI SARDESAI, MLA**, made a mention about “the PWD (NH) Division, has reported that the length of road from Patradevi to Pollem (NH66) as 96 Kms instead of 136 Kms in order to avoid an Environment Impact Assessment (EIA) for the Road Expansion Project.”

SHRI DEEPAK PAUSKAR, Minister for Public Works replied to the mention.

(4) **SHRI CLAFASIO DIAS, MLA**, made a mention about “fear and anxiety in the minds of people regarding frequent occurrence of flood like situation near residential houses due to negligence of one private Company which has laid underground cables along road at Demani in Cuncolim Municipal Area.”

SHRI DEEPAK PAUSKAR, Minister for Public Works replied to mention.

(5) **SHRI RAVI NAIK, MLA**, made a mention about “fear and anxiety in the minds of people of Golden Jubilee project at Ponda. The construction started in 2014 for last 7 years and inspite of the additional funds of 2.48 Crores has been released by the Chief Minister in 2019. The action Government intends to take in the matter.”

SHRI MILIND NAIK, Minister for Urban Development replied to the mention.

(6) **SHRI ROHAN KHAUNTE, MLA** made a mention about “fear and apprehension in the minds of the local Goan Artists and Artisans, working day and night to showcase their skills and talents in the Shigmotsav festivities as declared earlier by Government and now cancelled, thus causing heavy financial loss to great extent and measures the Government intends to take to compensate for their losses.”

DR. PRAMOD SAWANT, Chief Minister replied to the mention.

(7) **SHRI ALEIXO. R. LOURENCO, MLA**, made a mention about “fear and anxiety amongst devotees of St. Francis Xavier regarding the precarious state of the Bom Jesus Basilica at Old Goa due to widespread damage caused by the ingress of rainwater and imminent danger of collapse. Action the Government proposes to take in this regard.”

DR. PRAMOD SAWANT, Chief Minister replied to the mention.

(The House was adjourned for lunch at 1 00 PM and resumed its sittings at 2 30 PM).

2 30 PM

3. PAPERS LAID ON THE TABLE

1. **DR.PRAMOD SAWANT**, Chief Minister laid the Performance Budgets for the year 2021-22 in respect to the following Demands for Grants:

1. State Registrar cum Notary Services(Demand No.10)
2. Goa College of Art (Demand No.44)
3. Tribal Welfare(Demand No.81)
4. Goa Gazetteer (Demand No.79)
5. Electricity Department (Demand No.76)
6. Factories & Boilers (Demand No. 59)
7. Forest (Demand No.68)
8. Social Welfare (Demand No. 57)
9. Education (Demand No.34)

10. Municipal Administration (Demand No.55)
11. Museums (Demand No.46)
12. Finance Debt. Management (Demand No.32)
13. Police (Demand No.17)
14. Vigilance (Demand No.22)
15. Directorate of Accounts (Demand No.08,A-2 and 09)
16. Directorate of Public Grievances (Demand No.29)
17. Directorate of Planning Statistics & Evaluation (Demand No.75)
18. Directorate of Art & Culture (Demand No.43)
19. Government Polytechnic Curchorem(Demand No.39)

2 31 PM

4. POSTPONED CALLING ATTENTION

SHRI. ROHAN KHAUNTE, MLA, called the attention of the Chief Minister to the following:-

“Apprehensions and anxiety in the minds of the people due to the incomplete works relating to the Atal Setu Project. The project was inaugurated in January, 2019, however the projects is still undergoing progress/repairs till date. The arm connecting to Panaji remains incomplete while the bridge is constantly being repaired for potholes. The number of accidents recorded on the bridge alone is strikingly high and requires urgent attention. In addition the potholes are sharp-ridged and deep which can lead to accidents and vehicular damage. The bridge was inaugurated 2 years ago, however, it is still having active manpower and open construction works. The steps the Government proposes to take in this regard”.

DR. PRAMOD SAWANT, Chief Minister made a Statement in regard thereto.

The following Members sought clarifications:

1. Shri Rohan Khaunte, MLA.
2. Shri Ramkrishna Dhavalikar, MLA.
3. Shri Antonio Fernandes, MLA

DR. PRAMOD SAWANT, Chief Minister replied to the clarifications sought thereto.

2 57 PM

5. CALLING ATTENTIONS

1. S/SHRI PRATAPSINGH RANE AND RAMKRISHNA DHAVALIKAR, MLAs', to call the attention of the Chief Minister/Minister for Forests to the following:-

“Fear and anxiety in the minds of the people of Goa on the proposed Goa Tamnar Transmission Project Ltd., that is coming up and passing through the wild life sanctuary and forest areas thereby destructing the nature and damaging the ecology to a great extent and including cutting of more than 100 years old trees. The measures the Government intends to take in this regard”.

The reply to Calling Attention was postponed to 5/4/2021.

2. SHRI ROHAN KHAUNTE, MLA, to call the attention of the Minister for Health to the following:-

“Fear and anxiety in the minds of the people due to the absence of COVID protocols in the State. Goa was amongst the first few States in the country to be declared as COVID free, however, due to the lack of restrictions on outsiders entering the State, despite foresight of its repercussions, Goa was stripped of its ‘Green Zone’ title. Once again, on the arrival of the second wave, the State Government stands unguarded welcoming outsiders. Our neighboring States like Maharashtra have imposed strict COVID testing protocol on arrival to prohibit all possible suspects from entering the State. The State Government needs to take similar steps at this preliminary stage to prevent community transmission of the virus. The steps Government proposes to take in this regard”.

SHRI VISHWAJIT RANE, Minister for Health made a Statement in regard thereto.

The following Members sought clarifications:

1. Shri Rohan Khaunte, MLA
2. Shri Digambar Kamat, Leader of Opposition.
3. Shri Vijai Sardesai, MLA.
4. Shri Churchill Alemao, MLA.
5. Shri Pratapsingh Rane, MLA
6. Shri Aleixo Reginaldo Lourenco, MLA

Shri Vishawjit Rane, Minister for Health and Dr. Pramod Sawant, Chief Minister, replied to the Clarifications sought thereto.

3 38 PM

6. PRIVATE MEMBERS' RESOLUTIONS

1. **SHRI LUIZINHO FALEIRO, MLA**, had given a notice of the Resolution to the following:

“This House strongly recommends the Government that as a rule adequate access should be decreed to all land-locked structures that are due for development.”

The Resolution was not taken up as the concerned Member was not present when the Resolution was called out.

2. **SHRI RAVI NAIK, MLA**, moved the following:

“This House resolves that a bypass road from Ponda Tisk Dhavali up to Borim bridge be constructed to avoid traffic congestion and prevent accidents as the existing road is very narrow in nature and was constructed much before liberation.”

The following Members spoke on the Resolution:

1. Shri Ravi Naik, MLA.
2. Shri Ramkrishna Dhavalikar, MLA.
3. Shri Subhash Shirodkar, MLA.

(The House was adjourned for tea at 4 01 PM and resumed its sittings at 4 30 PM.)

(**SHRI ISIDORE FERNANDES**, Dy. Speaker in Chair at 4 30 PM.)

DR. PRAMOD SAWANT, Chief Minister and **SHRI DEEPAK PAUSKAR**, Minister for Public Works replied to the points raised by the mover.

Thereafter, the Resolution was withdrawn by the leave of the House.

3. **SHRI ROHAN KHAUNTE, MLA**, moved the following:

“This House strongly recommends the Government that the Coastal Zone Management Plan (CZMP) should be reverted back to the panchayat level where the voice of every concerned Goan can be heard in a statutory manner. There are discrepancies in the present draft under

consideration which are completely divergent from the earlier CZMP. The opinion of stakeholders, concerned villagers and panchayat officials have been neglected let along be heard. Conversely, it has been observed that fishing villages, particularly in village Penha de Franca, have been declared arbitrarily. As per the 2011 notification, these marking need to be done in a village-wise manner. However, the marking of fishing villages have been done in a ward wise manner. These arbitrary changes will not only have a long term effect on the Coastal Zone Management Plan but also deprive traditional dwellers including fishermen from the benefits of such notifications.”

The following Members spoke on the Resolution:

1. Shri Rohan Khaunte MLA
2. Shri Digambar Kamat, Leader of Opposition.

(Shri Rajesh Patnekar, Speaker in Chair at 5 36 PM.)

3. Shri Churchill Alemao, MLA.
4. Shri Pratapsingh Rane, MLA.
5. Shri Aleixo. R. Lourenco, MLA
6. Smt. Alina Saldanha, MLA.
7. Shri Francis Silveira, MLA.

SHRI NILESH CABRAL, Minister for Environment replied to the points raised by the mover.

The Resolution was put to vote of the House. Division was sought.

In favour of the Resolution: 5

Against the Resolution: 18

Thereafter, the Resolution was defeated.

4. **SHRI VIJAI SARDESAI, MLA**, moved the following:

“This House strongly recommends the Government that preventive Health check-up be included under the DDSSY Scheme in order to enable the people of Goa this facility which is necessary to ensure citizens of the State get quality health check-up facility in various Hospitals all over Goa.”

The following Members spoke on the Resolution:

1. Shri Vijai Sardesai, MLA.
2. Shri Rohan Khaunte, MLA.

3. Shri Churchill Alemao, MLA.
4. Shri Digambar Kamat, Leader of Opposition.

SHRI VISHWAJIT RANE, Minister for Health replied to the points raised by the mover.

Thereafter, the Resolution was withdrawn by the leave of the House.

5. **SHRI ALEIXO R. LOURENCO, MLA**, moved the following:
“This House unanimously recommends to the Union Ministry of Shipping to exempt Mormugao Port Goa from the provisions of Sec. 22(2), Sec.25 and Sec.26 of the Major Port Authorities Bill 2020 passed in Parliament insofar as exclusion of Municipal, local or Government regulations and Master plans are concerned, considering the small geographical size of Goa State and the consequences and impact on public participatory, planned and sustainable development in the State.”

(**SHRI ISIDORE FERNANDES**, Dy. Speaker in Chair at 7 23 PM.)

The following Members spoke on the Resolution:

1. Shri Aleixo R. Lourenco, MLA.
2. Shri Digambar Kamat, Leader of Opposition.
3. Shri Churchill Alemao, MLA.
4. Shri Francis Silveira, MLA
5. Shri Rohan Khaunte, MLA.

(**SHRI RAJESH PATNEKAR**, Speaker in Chair at 7 59 PM).

DR. PRAMOD SAWANT, Chief Minister replied to the points raised by the mover.

Thereafter, the Resolution was withdrawn by the leave of the House.

(THE HOUSE WAS ADJOURNED AT 8 17 PM TO MEET AT 11 30 AM ON TUESDAY THE 30th MARCH, 2021).

**PORVORIM-GOA
26th MARCH , 2021**

**NAMRATA ULMAN
SECRETARY**